

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3471 of 2021

Ujjal Kumar Das **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Kaushal Kishor Mishra, Advocate
For the State : Mr. S. K. Tiwari, Spl.P.P.

02/05.04.2021 Defects as pointed out by the office are ignored.

Heard Mr. Kaushal Kishor Mishra, learned counsel for the petitioner and Mr. S. K. Tiwari, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Deoghar Cyber P.S. Case No. 82 of 2020.

It has been alleged that the petitioner and other accused persons were apprehended by the police and from the possession of the petitioner a mobile with SIM was recovered.

Some of the similarly situated co-accused persons have been granted bail by this Court in B.A. No. 3279 of 2021. The petitioner does not have any criminal antecedent as stated in this application and he is in custody since 30.11.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Deoghar, in connection with Deoghar Cyber P.S. Case No. 82 of 2020 **subject to the condition that one of the bailers should be a close relative of the petitioner.**

(Rongon Mukhopadhyay, J.)